

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

(IB)-590(ND)/2017

CORAM:

PRESENT: DR. V. K. SUBBURAJ
HON'BLE MEMBER(T)

MS. INA MALHOTRA
HON'BLE MEMBER (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON
25.02.2019**

**NAME OF THE COMPANY: M/s. Blueview Properties Pvt. Ltd. V/s. M/s.
Swift Equipments Pvt. Ltd.**

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
--------------	-------------	--------------------	-----------------------	------------------

Present: Mr. Sidharth Joshi, Advocate for the Petitioner
Counsel for the Respondent

ORDER

Mr. Sidharth Joshi, Ld. Counsel appearing for the Operational Creditor submits that he has instructions to withdraw the petition.

Mr. Anurag Sharma who was appointed as the IRP in this case has not taken any steps as he had not received the order appointing him and therefore no steps were taken by him. As no steps towards CIR process have been initiated till date, the Operational Creditor is being permitted to withdraw the proceedings.

Dismissed as withdrawn.

The IRP named is hereby discharged.


(V. K. Subburaj)
Member (T)


(Ina Malhotra)
Member (J)